

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO - 1683
ANSWERED ON- 16/03/2022

OBJECTIONS OF CAB AGGREGATORS AGAINST MVA GUIDELINES, 2020

1683. SHRI RAJMANI PATEL :

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government received any objections from various cab aggregators against the specified compliances imposed under the Motor Vehicle Aggregator Guidelines 2020;
- (b) whether these cab aggregators have proposed any amendments in the said Guidelines for reducing the number of specified compliances, the details thereof;
- (c) whether the said Guidelines have been able to promote alternative mobility options such as carpooling by differentiating carpooling activities from commercial aggregators; and
- (d) whether Government has any plan to make further amendments to the said guidelines and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a), (b) & (d) Yes Sir. Suggestions were received from M/s. OLA, UBER, BLA BLA Car, Make My Trip and IndiaTech. No further amendment in the Motor Vehicle Aggregator Guidelines, 2020 is under consideration with this Ministry.

(c) Ministry of Road Transport & Highways issued the Motor Vehicle Aggregators Guidelines, 2020 in accordance with section 93 of Motor Vehicles Act, 1988, for the compliance of all States/UTs on 27th November, 2020. These guidelines provide a guiding framework to the State/UT Governments for issuance of license as well as regulating the business conducted by such Aggregators. Para 11 of the Motor Vehicle Aggregators Guidelines 2020 contains provisions with regard to Ride pooling.
